

[English]

#### Jurisdiction of Police

4992. SHRI RAM SAGAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there had been instances of the police swinging into action without caring for their jurisdiction if a crime was reported to them;

(b) if so, the details thereof;

(c) whether the police have acted immediately on receipt of the information of gang-rape being committed in the jungles of Sukhdev Vihar, Delhi;

(d) if so, the details of the action taken by the police in this regard and the number of rapists arrested therefrom; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) During 1996 (upto 31.8.1996), eight such instances were reported where, after the receipt of information regarding commission of cognizable offences, the police stations registered the cases under appropriate sections of law and made efforts to apprehend the culprits. However, during investigation when it was established that the said offences had been committed outside the jurisdiction of the said police stations, the cases were transferred to the police stations concerned.

(c) to (e) On receiving information on 19.8.1996 that a gangrape had been committed in the area of Sukhdev Vihar, the police immediately rushed to the spot, inspected the site of the crime and recorded the statement of the victim. A case vide FIR No. 849/96 u/s 365/376/34 IPC was registered. One accused was arrested on the same day while seven others were arrested on the following day i.e. 20-08-1996.

#### Law and Order in Uttar Pradesh

4993. SHRI PRAMOTHES MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether law and order situation in Uttar Pradesh has been deteriorating due to the power shedding in various places of the State;

(b) whether during the night hours and during power load shedding anti-social resort to various criminal acts and deeds;

(c) whether the Government have planned to take effective steps to provide electricity during the night hours and to control the criminal activities effectively; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Theft of Power

4994. DR. BALIRAM : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any illegal supply of power in DIZ Area, Udyan Marg, Gole Market Area, Kalibari Marg and Raja Bazar;

(b) if so, the reasons therefor;

(c) whether the files of cases for temporary connections are pending for the last one year while no action is being taken against the persons illegally tapping power;

(d) the steps being taken to sanction temporary connections; and

(e) the action taken against the persons responsible for the theft of power?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) According to the information received from the New Delhi Municipal Council (NDMC), unauthorised tapping of power is not allowed and, if any such instance comes to their notice, action is taken for its removal.

(c) and (d) No, Sir. Temporary electricity connections are sanctioned by the competent authority after the required formalities are completed by the applicants.

(e) In cases of unauthorised tapping of power, reports are lodged with the police authorities.

[English]

#### Inner Line Permit

4995. SHRI BADAL CHOUDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal has been received from the Government of Tripura for introduction of "Inner line permit" system in borders of Tripura Tribal Area Autonomous District Council; and

(b) if so, the steps taken to implement the system in that area?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) Yes, Sir.

(b) The policy of the Government of India is to gradually open up the North-East for promoting tourism

and investment, both domestic and foreign, as also for promoting better integration of the North-East and its people with the rest of the country. It was in this context that a decision was taken some time ago to withdraw the requirement of Restricted Area Permit from Tripura and some other States in the North-East. The introduction of 'Inner Line Permit' in Tripura will not be in conformity with the existing policy.

#### Inner Line Limit

4996. SHRI P. NAMGYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any representations had been made by the people of Ladakh to extend the present inner line limit,

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Reservation Quota in Uttranchal Region

4997. SHRI PABAN SINGH GHATOWAR: Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 708, on November 30, 1995 and state:

(a) whether the matter has since been considered by the Government;

(b) if so, the time by which the relevant notification is likely to be issued; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (c) Since it has been decided to create a separate State of Uttarakhand, the policy of reservation could be decided by the new Government of that State according to the legal provisions pertaining to reservation.

#### Railway Line between Kuttur-Harihara

4998. SHRI K.C. KONDAIAH: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the total cost estimated for the project of laying down new railway line between Kuttur-Harihara of the Southern Railway indicating the total distance of the line and the proposed period of completion of the project;

(b) whether the project was sanctioned during 1995-96 but work has not started even during 1996-97; and

(c) if so, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Kottur-Harihara line is 65 kms long and its cost is Rs. 65.94 crores.

(b) and (c) The project was sanctioned in 95-96. The final location survey and preparation of land acquisition papers has been taken up. Actual construction work would be started once the land becomes available.

#### Direct Train Link Between Hyderabad and Bangalore

4999. SHRI K.H. MUNIYAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Rail route between Bangalore and Hyderabad is circuitous and takes more time than the buses;

(b) if so, whether there is any proposal to connect these two important cities by the direct train link; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) and (c) The work of gauge conversion of Hyderabad (Secunderabad)-Dronachellam-Guntakal section is already in progress and will be completed by December, 1997 which will create a direct shorter route between Hyderabad and Bangalore.

#### Freedom Fighter Pension

5000. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons receiving Central Freedom Fighters Pension for participating in the Mahe Liberation Movement, Goa Liberation struggle and Rin Mutiny;

(b) if so, the details thereof; and

(c) the number of applications lying pending with the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) No separate movement-wise record about number of persons who have been sanctioned pension on the basis of participation and suffering in these movements is kept.

(b) Does not arise.

(c) As on 31.8.1996, 25 fresh applications received recently from the persons belonging to various movements/mutinies etc., were pending for consideration and disposal.